

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 121/2024

(Arising out of impugned final judgment and order dated 19-12-2023 in CRLM No. 47406/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

TARSEM LAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.1834/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Sidharth Luthra, Sr. Adv.
Mr. Harshit Sethi, Adv.
Mr. Nikilesh Ramachandran, AOR
Ms. Mansi Tripathi, Adv.
Mr. Manmeet Singh Bindra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing a certified copy of the impugned judgment is allowed.

Issue notice returnable on 16th February, 2024.In the meanwhile, the petitioner shall not be arrested in connection with Complaint Case No.COMA-3-2023 dated 16th June, 2023 arising out of ECIR/JLZO/07/2021 subject to the condition that the petitioner shall regularly and punctually remain present before the Trial Court on the dates fixed in the Complaint.(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER